IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr.M.P. No.1943 of 2021

Nitish Ranjan Kumar … Petitioner

Versus

The State of Jharkhand ⋯ Opposite Party

CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioner : Mr. Sidhant Sinha, Advocate
For the State : Mr. Arup Kr. Dey, Addl.P.P.

Order No.02 Dated- 10.09.2021

Heard the parties through video conferencing.

Learned counsel appearing for the petitioner submits that he will file a supplementary affidavit annexing therewith the proof of deposit of cash security of Rs.50,000/- by the petitioner.

List this case after filing the supplementary affidavit.

It is made clear that if the supplementary affidavit is not filed within six weeks from the date of this order, then this Cr.M.P. shall stand dismissed without further reference to the Bench.

Learned trial court is directed to accept the cash security of Rs.50,000/-, if tendered by the petitioner in connection with Gorhar P.S. Case No.39 of 2020.

(Anil Kumar Choudhary, J.)

Animesh/